

Case No 157/02  
(COP/04/96)

1. To issue application  
order for hearing  
Section 17 of  
A.O. Act 1985  
It is to  
prescribed  
form and  
paper back  
form. It is  
free from  
defects.  
Submitted  
before Hon'ble  
Court on  
30.12.02 for  
consideration  
on contempt

1. / 30.12.2002. For want of D.B., be listed on  
12.3.2003 for hearing.

1/CBS/

(B.N. SINGH NEELAM)/V.C.

2/17.3.03 For want of D.B., List it  
on 25/4/03 for hearing.

C.B.S.

(S.Th) M(A)

3/25.4.03

CM D.B. is not available. List it on  
19.5.2003 for hearing.

~~S. Dogra~~  
(S. Dogra) M/J

4/19.5.03 Due to sad demise of an  
advocate, the lawyers have abstained  
from court work. Be listed on  
23.6.03 for hearing.

C.B.S.

~~S. Dogra~~  
(S. Dogra) M/J

5/3.6.03. As prayed for by the old counsel  
for the applicant, be listed for  
hearing on 30.7.03.

~~S. Dogra~~  
(S. Dogra) M/J

2/8.

~~S. Dogra~~  
(S. Dogra) M/J

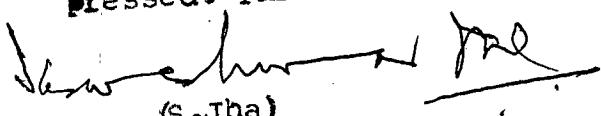
(S.Th) M(A)

O R D E R

6/30.7.03

CM

shri A.N. Jha, the learned counsel for the applicant prays to withdraw the case because the orders so passed in O-A.104/96, against which this CCPA was filed, has already been complied with. Under the circumstances, the matter is not being pressed. This CCPA stands, accordingly, disposed of.

  
(S. Jha)

M(A)

  
(B.N. Singh Neelam)  
V.C.